

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 162/2016  
RT CP NO. 191/Chd/Hry/2017**

**In the matter of Sections 100 to 104  
of the Companies Act, 1956 and  
Section 66 of the Companies Act,  
2013.**

The Doaba Industrial and Trading Co. Pvt. Ltd. ....Petitioner.

Present: Mr. Atul V. Sood, Advocate for petitioner-company.  
Mr. Deepankur Sharma, Advocate for Regional Director, Northern  
Region, New Delhi.

Learned counsel for the petitioner seeks time to file affidavit in  
response to the observations made by the Regional Director and other  
compliances, if any. Let the same be filed at least three days before the date  
fixed.

The matter be listed on 16.11.2017 for arguments.

Sd/-  
(Justice R.P.Nagrath)  
Member (Judicial)

October 23, 2017  
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